



ITEM NO.2

COURT NO.5

SECTION II-C

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

Criminal Appeal No(s). 4234/2024

MADHURAJ BOSE

Appellant(s)

VERSUS

**THE STATE OF CHHATTISGARH Respondent(s)
[ONLY IA 66024/2026 IS LISTED UNDER THIS ITEM]
IA No. 66024/2026 - INTERIM BAIL**

**Date : 20-04-2026 This application was called on
for hearing today.**

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

**For Appellant(s) Mr. Padmesh Mishra, Adv.
Ms. Vastvikta Bhardwaj, Adv.
Ms. Neelam Singh, AOR
Mr. Vijant, Adv.
Mr. Sameer Singh, Adv.**

**For Respondent(s) Mr. Suyash Pande, D.A.G.
Mrs. Prerna Dhall, Adv.
Mr. Ambuj Swaroop, Adv.
Mr. Prashant Singh, AOR
Mr. Saksham Gahoi, Adv.**

UPON hearing the counsel the Court made
the following
O R D E R

IA No. 66024/2026 - INTERIM BAIL

The appellant seeks interim bail on medical grounds. The fact that the appellant is suffering from ailment is not in dispute.

Learned counsel appearing for the State submits that the treatment can be provided by the respondent.

Suffice it is to state that the appellant requires interim bail on medical grounds as he intends to undergo a surgery.

Considering the above, we are inclined to grant interim bail to the appellant for a period of one month subject to the condition that escort can be provided by the respondent for which the appellant shall not be asked to make the payment.

Accordingly, the appellant shall be released on interim bail with effect from 23rd April, 2026

with the condition that he shall return back to
the prison on 22nd May, 2026 before or at 5 p.m.

The application stands allowed accordingly.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(NIKITA SINGH)
COURT MASTER (NSH)